## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

# ORIGINAL APPLICATION NO. 291/00244/2016 with MISC. APPLICATION NO. 291/00129/2016

**DATE OF ORDER: 26.05.2016** 

#### **CORAM**

HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER

Bhim Prasad S/o Sh. Parman, age around 56 years, R/o Kot Gaon, Ward No. 7, V.D.C. Pakha Pani, District Myagdi, Nepal. Earlier working as Clerk in the office of DRM, Kota C/o 524, Barkat Nagar Tonk Phatak, Jaipur.

0

....Applicant

Mr. Amit Mathur, counsel for applicant.

#### **VERSUS**

- 1. West Central Railway through its General Manager, Indra Bazar, Jabalpur (M.P.).
- 2. Divisional Railway Manager, West Central Railway, Kota Division, Kota
- 3. Senior Divisional Electrical Engineer (TRO), West Central Railway, Kota Division, Kota.

....Respondents

#### <u>ORDER</u>

### (Per DR. K.B. SURESH, JUDICIAL MEMBER)

Heard. The order being challenged is Annexure A/1 dated 30.04.2003. This is of 13 years back. The applicant would give a reason that during the pendency of a fresh enquiry, he did not claim for subsistence allowance which he now accumulatively claim after 11 years of time. The statues prohibit us from entertaining this matter even though some powers exists for condonation of delay in appropriate circumstances.

2. After having heard the counsel for the applicant, we think that we are unable to condone the delay of 13 years. Therefore, for the single reason of delay, the Original Application is dismissed. Accordingly, the Misc. Application is dismissed. No costs.

(MS. MEENAKSHI HOOJA) ADMINISTRATIVE MEMBER (DR. K.B. SURESH)
JUDICIAL MEMBER

<u>kumawat</u>